

(4)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 20.12.96

OA 554/96

Gulab Chand Jain, EDBPM, Dehra EDBO.

... Applicant

Versus

1. Union of India through Secretary to the Govt., Department of Posts, New Delhi.
2. Chief Post Master General, Rajasthan Circle, Jaipur.
3. Supdt. of Post Offices, Bharatpur Postal Division, Bharatpur.

... Respondents

CORAM:

HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR.S.C.VAISH, ADMINISTRATIVE MEMBER

For the Applicant

... Mr.C.B.Sharma

For the Respondents

... Mr.K.N.Shrimai

O R D E R

PER HON'BLE MR.S.C.VAISH, ADMINISTRATIVE MEMBER

Applicant, Gulab Chand Jain, has come to the Tribunal with the grievance that he was EDBPM Dehra and that the respondents be directed to take him on duty, which they are refusing to do so.

2. We have heard the Mr.C.B.Sharma, counsel for the applicant, and Mr.K.N.Shrimai, counsel for the respondent Department of Posts. Both the counsel are in agreement that this application can be disposed of by a direction at this stage. The learned counsel for the respondents stated at the bar that they are willing to take back the applicant on the post if he reports for duty. In these circumstances, the application is allowed and disposed of with a direction that the applicant will report for duty within 15 days of the date of this order. After the rejoining, if the applicant so desires, he may make a representation to the respondents regarding his claim for pay and allowances, which the respondents may consider and dispose of within three months of the receipt of the representation. No order as to costs.

rrrrl 20-12-96
(S.C.VAISH)

ADMINISTRATIVE MEMBER

G.K.K
(GOPAL KRISHNA)
VICE CHAIRMAN

VK